(b) The rates of demurrage charges leviable from 1-12-1972 at all stations on the Railways will be as under:

, B	tonne e tonne e espacit por hou hour a	Demurrage rate per tonne or part of a tonne of the earrying espacity of the wagon per hour or part of an hour after expiry of free time.	
	(except	de tank k wagons	
	paise	paine	
(i) First day	25	60	
(ii) Second day	30	60	
(iii) Third day thereafter	and 40	60	

Besides this, when circumstances render such a step necessary, the Railways have been empowered to impose a higher demurrage charge of (il) paise per tonne or part of a tonne of the carrying capacity of the wagon per hour or part of an hour, after notifying the intention to do so by exhibiting notices in the Notice Boards in the Goods Sheds.

12 Noon

REFERENCE TO RISE IN PRICES

DR. /.. A. AHMAD (Uttar Pradesh): I want to make a submission. Before the papers are laid on the Table of the House I want to submit that some of us had submitted a Calling Attention Motion on the question of prices. We find unfortunately that it has not been admitted. We submit that if any question demands the immediate attention of the House that is the question on of rise in prices because pio-fiteering is going on on a larger and bigger scale and the fact that sugar prices have been raised just on the eve of the Parliament session almost amounts to a slap on ihe face.

MR. CHAIRMAN: Please sit down.

DR. Z. A. AHMAD: I would like to know from yon when and how we should raise it.

SHRI BHUPESH GUPTA (West Bengal): On a point of order . .

(Interruptions)

MR. CHAIRMAN: Now, I want to speak Ior one minute. I understand that a statement is going io be made by the Minister and I am going to allow a discussion on prices.

SHRI BHUPESH GUPTA: I am very glad that you have said it, but that is not the issue here . . .

DR. BHAI MAHAVIR (Delhi): Sir, how is Her Majesty's most loyal opposition raising this issue when il supports all economic policies responsible for price rise? How is it championing the cause of the opposition . . .

SHRI BHUPESH GUPTA: There is a disloyal opposition. Here the point is this. In ihe lasi Session we discussed it and you will see tliat the Government gave some assu ranees to bring down prices . . .

MR. CHAIRMAN: No, I am not going to allow this.

DR. BHAI MAHAVIR: Are two Members ol ihe same parly allowed to raise the same issue?

{Interruptions}

MR. CHAIRMAN: Please sit down.

DR. BHAI MAHAVIR: The rise in prices is *due* to ihe Government's policies which you support . . .

MR. CHAIRMAN: I am not going to allow ihis. Please sit down.

SHRI BHUPESH GUPTA: He says that il is due to me. There should be a limit . . .

MU. CHAIRMAN: Nothing will go on record. (Shri Bhupesh Gupta continued to sprnk). I am asking you io sit down.

SHRI BHUPESH GUPTA: Do you think thai all price rises are due to me? It 'hould' be expunged.

SHRI N. G. GORAY (Maharashtra): I want to make a submission . . .

MR. CHAIRMAN: I do not want any discussion now on prices. [am going to allow a discussion on Ihis.

SHRI N. G. GORAY: But what I want Io say in Ihis . . .

SHRI NIREN GHOSH (West Bengal): On a motion?

MR. CHAIRMAN: After the statement is made, I am going to allow it. I understand the Minister is going to make a statement. I am going to allow a discussion on the statement.

SHRI BHUPESH GUPTA: It is not a question of statement, but the propriety of the Government functioning in lliis in inner . . .

SHRI N. G. GORAY: Mv point is this. I want to point out that some of us, many of us, gave a Calling Attention Notice.

MR. CHAIRMAN: Yes.

SHRI N. G. GORAY: Now, you say that a statement will he made hy the Government and you will allow a discussion.

MR. CHAIRMAN: Yes.

SHRI N. G. GORAY: But my point is that the initiative should have been with us because we are the parties who are most concerned with it. Because of (he Government's policies prices are going up.

MR. CHAIRMAN: All right. please sit down.

SHRI A. G. KULKARNI (Maharashtra): We are vitally concerned with the prices. We want to discuss it. It is not only they. We are vitally concerned with prices. It ts not only Mr. Goray or Mr. Bhupesh Gupta, . .

{Interruptions}

MR. CHAIRMAN: Order, order please. Mr. Kulkarni, please sit down.

SHRI YOGENDRA SHARMA (Bihar¹): Ihe price-line is more deadly than the lei lei-bomb.

MR. CHAIRMAN: Please sit down. It is within my discretion.

SHRI BHUPESH GUPTA: Some hon. Members support the blackmarketeers, hut we want Io condemn the Government.

(Interruptions)

MR. CHAIRMAN: Statement by Minister.

STATEMENT BY MINISTER RE UNSTARRED QUESTION NO. 139 ANSWERED ON THE 1ST AUGUST, 1072

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Mr. Chairman, while replying to Unstarred Question No. 139 for 1-8-1972 regarding strike in Reserve Bank of India, I had stated that 750 class III employees had gone on strike in Reserve Bank of India and its associates at Byculla and Fort Offices. The number of class III employees should have been 4,750. instead of 750. The

error had crept in the transmission of telex message from the Reserve Bank of India to Department of Banking while furnishing the information for ihe Question. I am, therefore, making a statement to correct the record. I regret ihe discrepancy which had crepl in ihe eailin reply.

STATEMENT OF BILLS ASSENTED TO BY THE PRESIDENT

SECRETARY: Sir, I lay on the Table a statement (in English and Hindi) showing the Bills which were passed by Parliament I im in g ihe Eighty-first Session (1972) of the Rajya Sabha and assented Io hv the President

- 1. The Coking Coal Mines (Nationalisation) Bill, 1972.
- 2. The Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Amemlmenl Bill. 1972.
- 3. Ihe Indian Telegraph (Amendment) Bill, 1972.
 - 4. The Pavment of Gratuity Bill, 1972.
- 5. Tlie Victoria Memorial (Amendment) Bill. 1972.
- (i. The Income-Tax (Amendment) Bill, 1972.
- 7. The Dentists (Amendment) Bill, 1972.
- S. The Diplomatic Relation (Viena Convention) Bill, 1972.
- 9; The Public Dehi (Amendment) Bill, 1972.
- 10. The Taxation Taw (Amendment) Bill, 1972.
- 11. 'The Insecticides (Amendment) Bill, 1972.
- 12. The Rice Milling Industry (Regulation) (Amendment) Bill, 1972.
- 13. The Delhi University (Amendment) Bill, 1972.
- 14. The Punjab New Capital (Pen'pha) Control (Chandigarh Amendment) Bill, 1972
- 15. The Indian Iron and Steel Company ("Taking over of Management) Bill, 1972.
 - Ki. The Appropriation (No. 4) Bill, 1972.
- 17. The Antiquities and Art Treasures Bill, 1972.